विवरण

(क) 1968, 1969 ग्रौर 1970 (31-7-1970 तक) के वर्षों में जितनी शिकायतें दर्ज की ायीं और जिन पर द्वारा कारंवाई की गई सरकार उनकी संख्या नीचे दी गयी हैं:---

दर्ज की गई		जिन	शिकायतों		
		शिकायते	की	पर	सरकार
	संख्या		द्वारा कार्र-		
				व	ाई की
				गर्य	ो उनकी
					संख्या
1968			92		92
1969		•	78		78
1970	•		79		79
(31-7	7	70 तक)			

(ख) उन माम्लों की संख्या, जिन पर की गयी कार्रवाई का सूचना शिकायत करने वालों को दी जा च्वी है, इस प्रकार है:--

1968	•		•	83		
1969	•		•	69		
1970	•		•	30		
(31-7-1970 तक)						

†[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) and (b) A statement is laid on the Table of the Sabha.

(a) The number of complaints recorded and the number of complaints on which action was taken by the Government during the years

1969 and 1970 (upto 31-7-1970) аге indicated below:-

	No of com- plaints re- corded	No. of complaints on which action was taken by the Government
1968	92	92
1969	78	78
1970 Upto (31-7-70)	79	79

(b) The number of cases in which the complainants have been informed of the action taken is as under:-

1968	83
1969	69
1970	30
(Upto 31-7-1970) _v	

REPRESENTATION FROM GRAPE-GROWERS **OF MAHARASHTRA**

*702. SHRI N G. GORAY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government have received any representation from the grape-growers of Maharashtra protesting against the recent increase in rail freight on grapes; and
- (b) if so, the action taken or proposed to be taken thereon?

THE MINISTER OF RAILWAYS (SHRI GULZARI LAL NANDA): (a) Yes, Sir.

(b) The matter was considered but it was not found possible to agree to any reduction in the existing scale of rates presecribed for the transport of grapes by rail. .

दिल्लो के समाज कल्याण सलाहकार बोर्ड का कार्यकरण

* 703. श्राः सूरज प्रसाद : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्यायह स्*ि है कि दिल्ली का समाज कल्याण सलाहकार वोर्ड दिल्ली

^{†[]}English translation.

प्रशासन के ग्रधीन कार्य कर रहा है ग्रौर यदि हां, तो क्या उक्त बोर्ड के कर्मचारियों को दिल्ली प्रशासन के कर्मचारियो को प्राप्त म्विधाम्रों से वंचित किया गया है ;

Written Answers

- (ख) क्या यह भी सच है कि दिल्ली समाज कल्याण सलाहकार बोर्ड के कर्मचारी भविष्य निधि तथा ग्रेच्य्टी की सुविधाम्रों के पात्र नहीं हैं; ग्रौर
- (ग) यदि उपरोक्त भाग (क) का उत्तर 'हां' में हो, तो बोर्ड के कर्मचारियों की भावी प्रत्याशंसाएं क्या हैं ?

†[FUNCTIONING OF THE DELHI SOCIAL WELFARE ADVISORY BOARD

703. SHRI SURAJ PRASAD: the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that the Delhi Social Welfare Advisory Board is functioning under the Delhi Administration and if so, whether the facilities available to the employees of the Delhi Administration are denied to the employees of the said Board;
- (b) whether it is also a fact that the employees of the Delhi Welfare Advisory Board are not entitled to the Provident Fund and Gratuity benefits; and
- (c) if the answer to part (a) above be in the affirmative, what are the future prospects of the employees of the Board?]

विधि तथा समाज कल्याण मंत्री श्री के० हन्मःतैया (क) से (ग) दिल्ली समाज कल्याण बोर्ड के कर्मचारियों की सेवा शर्ते साधारणतया दिल्ली प्रशासन के सेवा नियमों के संदर्भ में विनियमित होती हैं। ग्रलबत्ता, दोनों की कडी तुलना नहीं की जा सकती है, क्योंकि बोर्ड दिल्ली प्रशासन का भाग नही है। बोर्ड के कर्मचारी भविष्य निधि तथा ग्रेच्यटी पाने के

हकदार नहीं हैं। उन पर ग्रंशदायी भविष्य निधि योजना को लागु करने पर विचार किया जारहा है।

† [THE MINISTER OF LAW AND SOČIAL WELFARE (SHRI K. HANU-MANTHAIYA): (a) to (c) The service conditions of the employees of Delhi Social Welfare Advisory Board are generally regulated with reference to the service rules of Delhi Administration. There can, however, be no rigid comparison because the is not a part of Delhi Administration. The Board's employees are not now entitled to the benefits of Provident Fund and Gratuity. Extension to them of the Contributory Provident Fund Scheme is under consideration.] .

EXPORT OF STEEL

*704. SHRI BALACHANDRA MENON: Will the Minister of STEEL AND HEAVY ENGINEERING pleased to state:

- (a) whether Government taken a decision to curtail the export of prime steel; and
- (b) whether the Ministry of Foreign Trade have expressed the view that any such curtailment of prime steel export will lead to loss of markets for these products;
- (c) if the answer to part (b) above be in the affirmative whether the matter was referred to the Cabinet for final decision and if so, what decision has been taken?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT): (a) The Government is following a regulatory policy in respect of exports so that a proper balance is achieved between the need to satisfy indigenous demand and the need to promote export to the maximum extent possible.